

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1**

(MP) IA 117 of 2020 in TP 247 of 2019 [CP(IB) 422 of 2018]

**Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.09.2020**

Name of the Company:

Bank of Baroda

V/s

Fairdeal Marwar Garages Pvt Ltd

Section:

12A r.w 30A IBC, 2016/7 IBC

ORDER

Learned Counsel Mr. Aditya Pandya appeared for the RP.

IA No.117 of 2020 is filed under section 12A of IBC, 2016 for withdrawal of main CP (IB) 422 of 2018 on the ground settlement. We perused the record. Committee of Creditors (COC) in their meeting dated 04.08.2020 passed resolution for withdrawal of main CP (IB) 422 of 2018 by 100% voting. No claims from other creditors appears to be received. In view of above, IA No.117 of 2020 stands disposed-off.

In view of this, TP 247 of 2019 [CP(IB) 422 of 2018] stands withdrawn and disposed-off.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

Dated this the 10th day of September, 2020


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**